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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 154/2017 In CP(CAA) No. 21/NCLT/AHM/2017  
With Gujarat High Court CA no. 531 of 2016**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: MSK Projects (India) (JV) Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN K PANKHA	APPLICANT ADV.	APPLICANT	 FOR, NAVIN K PANKHA
2.				

**ORDER**

Learned Advocate Mr. Navin Pahwa present for Petitioners.

Heard arguments of learned Counsel for Applicant in IA no. 154/2017.

It is stated by Learned Counsel for Applicant that due to certain administrative delay the direction dated 12.04.2017 in respect of publication in newspapers had not been complied with.

Considering the reasons stated in the Application IA 154/2017 is allowed.

Petitioner shall make publication as per direction no. 2 in the order dated 12.04.2017.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.